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C.A.No. 22-23 OF 1997

ITEM No.2

Court No. 3

SECTION XV  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

IA No 5-6 In Civil Appeal No.22-23/1997

MGT. OF DANAKARANYA PROJECT, KOREPUT

Appellant (s)

VERSUS

WORKMAN REP. THRO' REHABILITATION EMPLOY

Respondent (s)

( With Appln(s). for implementation of Court's Order dt.7.1.1997)

( With Office Report )

Date : 18/02/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIAK

HON'BLE MR. JUSTICE BRIJESH KUMAR

For Appellant (s) Mr.Mukul Rohtagi,ASG  
Ms. Sushma Suri,Adv.

For Respondent (s) Mr.A.P.Mohanty,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....J.  
.SP2

Heard the learned ASG and Mr. Mohanty.

In view of the affidavit filed on behalf of the Union of India indicating the steps taken for compliance with the Court's order, we see no justification for initiating a contempt proceeding against the Union of India and all the appropriate authority. If those, who have not been paid because their legal representatives or they could not be found, as stated in the affidavit of the concerned authority, it is open for them to approach the authority, and if they approach then the appropriate authority would do well in making the payment in accordance with the earlier order. The applications are disposed of accordingly.

Home Secretary is present. His presence is dispensed with.

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(Y.P.Dhamija)

(Suneet Bala Sharma)@

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Court Master

Court Master@@

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